

FORM A

PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF SRIJAN REALTY PRIVATE LIMITED

RELEVANT PARTICULARS		
1.	Name of corporate debtor	SRIJAN REALTY PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	19/03/1996
3.	Authority under which corporate debtor is incorporated / registered	RoC-Kolkata
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U51909WB1996PTC078214
5.	Address of the registered office and principal office (if any) of corporate debtor	36/1A ELGIN RD KOLKATA WB 700020 IN
6.	Insolvency commencement date in respect of corporate debtor	25/05/2022
7.	Estimated date of closure of insolvency resolution process	21/11/2022
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Manish Jain Registration No.: IBBI/IPA-001/IP-P00582/2017-2018/11023
9.	Address and e-mail of the interim resolution professional, as registered with the Board	CA Manish Jain Manish Mahavir & Co. 2B, Grant Lane, Room No.303, 3 rd floor, Bajrang Kunj, Kolkata-700012. manishmahavir@gmail.com 9830242634/ 8582806221
10.	Address and e-mail to be used for correspondence with the interim resolution professional	CA Manish Jain Manish Mahavir & Co. 2B, Grant Lane, Room No.303, 3 rd floor, Bajrang Kunj, Kolkata-700012. cirp.srijanrealty@gmail.com manishmahavir@gmail.com
11.	Last date for submission of claims	08/06/2022
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Nil
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	1. 2. 3.
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://ibbi.gov.in/home/downloads Physical Address:.....

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the **SRIJAN REALTY PRIVATE LIMITED** on **25/05/2022**.

The creditors of **SRIJAN REALTY PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before **08/06/2022** to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Date: 25/05/2022

Place: Kolkata



(Signature)
CA Manish Jain

IBBI/IPA-001/IP-P00582/2017-2018/11023
2B, Grant Lane, Room No.303, 3rd floor Bajrang Kunj
Kolkata-700012